

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

- 1. Shri S.Jayaraman, Member**
- 2. Shri V.S. Verma, Member**

**I.A.No. 2/2010 in  
Petition No. 91/2009**

**In the matter of**

Approval of transmission tariff for transmission system associated with 400 kV Central Transmission Project-I in Southern Region for the period from 1.4.2009 to 31.3.2014.

**And in the matter of**

Power Grid Corporation of India Limited, Gurgaon	<b>..Petitioner</b>
Vs	
Karnataka Power Transmission Corporation Ltd, Bangalore & Others	<b>....Respondents</b>

**ORDER**

Through this interlocutory application, the petitioner, Power Grid Corporation of India Limited prays for permission to revise the capital cost and keep the petition on hold till the filing of revised petition for approval of transmission tariff for the transmission system associated with 400 kV Central Transmission Project-I in Southern Region for the period from 1.4.2009 to 31.3.2014.

2. The petitioner has submitted that while filling the tariff petition, additional capital expenditure was not taken into consideration inadvertently and it would take some more time to furnish the inputs required for compilation and computation of tariff for the transmission asset in question. Accordingly, the petitioner has sought permission to revise the petition for approval of transmission tariff for the period 2009-14 in respect of 400 kV Central Transmission Project-I.

3. The prayer made by the petitioner is allowed. The petitioner may file revised petition for approval of transmission tariff in accordance with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 on the subject by 30.4.2010 and serve the copies on the respondents.

4. I.A. stands disposed of in the above terms.

Sd/-  
**(V.S.VERMA)**  
**MEMBER**

Sd/-  
**(S.JAYARAMAN)**  
**MEMBER**

**New Delhi dated the 21st January 2010**